

CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO.6, PRESCOT RD, 4th FLOOR,

BOMBAY - 400 001.

(24)

REVIEW PETITION No.129/95 in

Dated : 2-1-96.

ORIGINAL APPLICATION NO.511/91.

CORAM : Hon'ble Shri B.S.Hegde, Member (J)

Hon'ble Shri M.R.Kolhatkar, Member (A)

V.B.Dewal ... Applicants.

V/s.

Union of India & Ors. ... Respondents.

ORDER (BY CIRCULATION)

Per Shri M.R.Kolhatkar, Member (A)

In this review petition, the review petitioner/ original applicant has sought review of our judgement in OA-511/91 delivered on 13/11/95. The Original Applicant had adopted the pleas and arguments of OA-570/87 in which reference to ^acatena of case laws including Supreme Court and Full Bench of CAT was made. Our judgement is sought to be reviewed by relying on some of the same judgements.

2. So far as the pleas in respect of OA-570/87 are concerned, we have disposed of the OA by detailed judgement giving our own reasons. So far as the pleas in the present case ~~are~~ ^{were} concerned, we disposed of the same on ground of limitation and giving reasons.

The review petitioner would urge that the Tribunal is competent to admit time barred applications provided sufficient cause for not making the application within the prescribed period is given to the satisfaction of the Tribunal.

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3. We have however decided the matter as barred by limitation and given detailed reasons for the same which are not required to be repeated. On consideration of the parameters of the review jurisdiction relatable to rules under order 47 of CPC, we are of the view ~~that~~ no grounds have been made out for review of our judgement. We therefore dismiss the same. We do so by circulation as is permissible under the rules.

M/R Kolhatkar

(M. R. KOLHATKAR)
MEMBER (A)

B.S. Hegde

(B. S. HEGDE)
MEMBER (J)

abp.